

SHRI HARIKESH BAHADUR (Gorakhpur) : A Birla firm had purchased land paying Rs. 32 lakhs as black money....

MR. SPEAKER : I want you to give some motion, but not adjournment motion. I will call for facts and then, if there is anything I will do it.

SHRI HARIKESH BAHADUR : All right ; I am giving calling attention notice on this.

PROF. P. J. KURIEN (Mavellikara) : I have given a calling attention on Rajasthan Judge....

MR. SPEAKER : No, no calling attention motion. You come to me and discusses it with me.

(Interruptions).

PROF. P. J. KURIEN : I have not completed. What I am saying is, please allow the adjournment motion.

MR. SPEAKER : No, you come to me.

DR. SUBRAMANIAM SWAMY (Bombay North East) : Under the Directive Principles of the Constitution, we have to ensure prohibition in this country. States after States are removing prohibition. In Tamilnadu, there has been a financial prosecution in this regard. We want to have a discussion in this House on prohibition.

MR. SPEAKER : You go to the Business Advisory Committee.

DR. SUBRAMANIAM SWAMY : Okay.

श्री रामावतार शास्त्री (पटना) : अध्यक्ष जी, मैंने एक कार्य-स्थगन प्रस्ताव दिया है ।

अध्यक्ष महोदय : किस लिए ?

श्री रामावतार शास्त्री : अमरीका पाकिस्तान को हथियार सप्लाई कर रहा है ।

अध्यक्ष महोदय : इसके लिए कल कार्लिंग अटेंशन आ रहा है ।

(व्यवधान)

MR. SPEAKER : Calling Attention is being taken up tomorrow.

श्री राजेश कुमार सिंह (फिरोजाबाद) : अध्यक्ष जी, मैंने कार्य-स्थगन प्रस्ताव दिया है । आप "नेशनल हेरल्ड" में देखें —

"Path to give China access to the of actual control"....

MR. SPEAKER : I have allowed it under rule 377.

(Interruptions).

MR. SPEAKER : Papers to be laid.

12.03 hrs.

PAPERS LAID ON THE TABLE

DETAILED DEMANDS FOR GRANTS OF MINISTRY OF INFORMATION AND BROADCASTING.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE : I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Information and Broadcasting for 1981-82. [Placed in Library. See No. LT-2168/81].

INCOME TAX (Amendment) RULES, 1981 AND NOTIFICATION UNDER CUSTOMS ACT, 1962.